

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.1696 of 2023

Arising Out of PS. Case No.- Year-0 Thana- District- Buxar

STPL a Subsidiary Company of SJVNL (Satluj Jal Vidyut Nigam Limited)
... .. Petitioner

Versus

The State of Bihar through the Chief Secretary, Bihar, Patna and Ors.
... .. Respondents

Appearance :

For the Petitioner/s : Mr. Lalit Kishore, Sr. Advocate
Mr. Ranjeet Kumar, Advocate
Mr. Niraj Kumar, Advocate
Mr. Mohit Shriwastava, Advocate
Mr. Ayush Kumar, Advocate
Mr. Kanishak Kaustabh, Advocate
Mr. Shikhar Mani, Advocate

For the Respondent/s : Mr. P.K. Shahi, A.G.
Mr. Manish Kumar, G.P-4
Mr. Deepak Kumar, AC to GP-4

CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
ORAL ORDER

4 18-10-2023 Heard learned senior counsel for the petitioner and learned Advocate General for the State.

2. Mr. Anshul Agrawal, the District Magistrate, Buxar is present in virtual mode.

3. This Court has been informed that now, the main gate of the plant has been opened and free excess has been provided to the workers and the staffs.

4. In the aforesaid view of the matter, for the present, no further direction need be issued by this Court.

5. On the request of learned senior counsel for the petitioner, the matter is being adjourned to 6th November, 2023 under the same heading maintaining its position to record



further developments, if any, and consider the writ application for disposal.

6. In the meantime, learned counsel for the petitioner shall remove the defects.

(Rajeev Ranjan Prasad, J)

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